#### NHRC asks Centre to trace Odisha soldier lodged in Pakistan jail

https://www.newindianexpress.com/states/odisha/2023/aug/31/nhrc-asks-centre-to-trace-odisha-soldierlodged-in-pakistan-jail-2610311.html

Anand Patri who served as a sepoy in the Bengal Defence Regiment had gone missing during the India-Pakistan war of 1965.

BHUBANESWAR: The hope for return of a prisoner of war (PoW) from the state languishing in a Pakistan jail has revived with the National Human Rights Commission (NHRC) directing the Union government to take up the matter with the neighbouring country.

Anand Patri who served as a sepoy in the Bengal Defence Regiment had gone missing during the India-Pakistan war of 1965. He hailed from Bhadrak district. Anand's son Bidyadhar believes he is lodged in a Pakistan jail as a PoW for the last over four decades. He came to know about his father through a newspaper publication in 2003. Since then he has been knocking every door for help but in vain.

Supreme Court lawyer and human rights activist Radhakanta Tripathy moved the apex human rights panel seeking immediate intervention in the matter. Tripathy contended Anand's family members have made several requests to government authorities but to no avail.

"Family members of the PoW, who fought in the 1962 war with China and 1965 war with Pakistan and went missing thereafter, have not been paid any legal dues since then. The government is not taking keen interest to trace him and take care of his life and liberty," Tripathy said seeking adequate compensation for Anand's surviving legal heirs.

Acting on the petition, the NHRC has directed the ministry of home affairs (MHA) to take immediate steps to trace the missing Indian army jawan. The commission asked the Union home secretary to associate the complainant/family members of the PoW and inform them of the action taken in the matter. Bidyadhar had earlier moved both Home and External Affairs ministries after he did not find his father among some Indian civil prisoners and PoWs released by Pakistan in 2006. The Centre then informed no person with this name is lodged in any Pakistani jail. He also appealed President Droupadi Murmu and Prime Minister Narendra Modi to get the death certificate if his father had died in the Pakistani jail.

## NHRC Directs MHA To Trace Odisha Soldier Missing Since 1965 War & Lodged In Pak Jail

https://odishabytes.com/nhrc-directs-mha-to-act-on-complaint-regarding-odisha-soldier-lodged-in-pak-jail/

Bhubaneswar: The National Human Rights Commission (NHRC) has directed the Union Ministry of Home Affairs (MHA) to act on a complaint related to the disappearance of an Army jawan, Anand Patri from Odisha's Bhadrak district, during the India-Pakistan war in 1965. Patri of Gandhighat Sasan under Dhusuri block was a sepoy in the Corps of Engineers Personnel. He was reported to be lodged in Lahore prison.

The apex rights panel issued the direction, asking the Ministry to take up the matter with the neighbouring country and trace the missing jawan, on August 25 while hearing a petition filed by human rights activist Radhakanta Tripathy, who urged the commission to intervene since Patri's family members did not succeed in getting the veteran soldier back despite running from pillar to post for decades. "Family members of the PoW, who fought in the 1962 war with China and 1965 war with Pakistan and went missing thereafter, have not been paid any legal dues since then. The government is not taking keen interest to trace him and take care of his life and liberty," Tripathy said seeking adequate compensation for his surviving legal heirs.

The commission has also asked the Union Home secretary to associate the complainant/family members of the PoW and inform them of the action taken in the matter.

In 2021, the NHRC had directed the Ministry of External Affairs (MEA) to take appropriate action, but the latter stated in its reply that it is the responsibility of the Defence Ministry since Patri was working in the Indian Army.

His family staying in Kalyani area of Dhamnagar block have knocked all possible doors for his return but to no avail. In February this year, his son had urged the Centre to intervene and ensure the release of his father from Pakistan jail. "My father was serving as a sepoy in the Bengal Defence Regiment during the Indo-Pakistan war of 1965 when he went missing. My family staying in the Dhamnagar block of Odisha's Bhadrak district. If he (father) died in prison, we need a death certificate from Pakistan authorities. I also appeal to President of India Droupadi Murmu and PM Narendra Modi to get justice for him," Bidyadhar was then quoted as saying by news agency ANI.

He came to know about his father in Pakistan's prison through a newspaper publication in 2003, which stated that Patri was lodged in Lahore jail but was mentally unsound. He also learnt that his father had lost his memory and was referring to himself as Nasim Gopal.

#### ODISHA BYTES, Online, 1.9.2023

Page No. 0, Size:(0)cms X (0)cms.

The missing soldier's son along with his wife and Roy even went to Wagah border with the hope of receiving Patri on December 22, 2006, but had to return with a heavy heart as Pakistan government released many POWs on that day except him. "Pakistani authorities were supposed to release him in 2007, however, they took back my father as he was an Indian army prisoner. They had made a condition to release Anand Patri as a civilian but Indian authorities refused to accept," he had said.

Bidyadhar also met Diganta organisation's Utpal Roy, who had confirmed that Patri was recruited into the Army from Kolkata and also fought in the 1962 India-China war, in Kolkata and requested him to help in this matter. Even Chief Minister Naveen Patnaik had written a letter to former foreign minister Pranab Mukherjee for help in 2006.

### NHRC observes civil society just ahead of G20. the unimpressed AlNNI calls for a boycott iv News

https://irshivideos.com/nhrc-observes-civil-society-just-ahead-of-g20-the-unimpressed-ainni-calls-for-a-boycott-iv-news/

The All India Network of NGOs and Individuals working with National and State Human Rights Institutions (AINNI) has appealed to civil society organizations to boycott a meeting convened by the National Human Rights Commission on September 5.

Human rights activists suspect the meeting is mere eyewash because the commission has shown little or no interest in engaging with them in recent years. The NHRC chairman, retired Supreme Court judge Arun Mishra, has also shown little interest in interacting with civil society organizations so far.

The September 5 meeting, they claim, was billed as a "box-marking" exercise ahead of the G20 summit in New Delhi to mislead international delegates attending the conference about India's dismal human rights record.

#### Muzaffarnagar School Case: थप्पड़ कांड पर आयोग सख्त, राज्य अल्पसंख्यक आयोग और एनएचआरसी ने मांगी रिपोर्ट

https://www.jagran.com/uttar-pradesh/muzaffarnagar-muzaffar-school-case-fir-lodge-against-news-portal-jamiat-ulama-hind-will-get-student-admitted-23517950.html

Muzaffarnagar School Case News Update In Hindi दो आयोगों में देना है जवाब प्रशासन पर बढ़ा दबाव राज्य अल्पसंख्यक आयोग और एनएचआरसी ने प्रकरण में रिपोर्ट तलब की है। बुधवार को मार्क्सवादी कम्युनिस्ट पार्टी की पोलित ब्यूरो सदस्य एवं पूर्व सांसद सुभाषिनी अली और सीपीआइ (एम) के राज्यसभा सदस्य जान ब्रितास ने गांव पहुंचकर पीड़ित बच्चे और परिवारीजन से बातचीत की और केरल में पढ़ने के लिए प्रस्ताव दिया।

## NHRC notices civil society just ahead of G20 unimpressed AINNI calls for boycott

https://www.nationalheraldindia.com/national/nhrc-wakes-up-to-civil-society-ahead-of-g20-unimpressed-ainni-calls-for-boycott

Given the NHRC's failure to send teams to Manipur or report on its 23 May deliberations, AINNI calls for boycott of its 5 September meeting

The All-India Network of NGOs and Individuals working with National and State Human Rights Institutions (AINNI) has appealed to civil society organisations to boycott a meeting convened by the National Human Rights Commission on 5 September.

Human rights activists suspect that the meeting is mere eyewash, because the commission has shown little to no interest in engaging with them during the past several years. The NHRC chairman, retired Supreme Court justice Arun Mishra, too has shown scant interest in interacting with civil society organisations until now.

The 5 September meeting, they allege, has been called as an exercise in 'ticking off boxes' ahead of the G20 summit in New Delhi, designed to mislead international delegates attending the conference about the deplorable human rights record of India.

Here is the complete text of the statement issued by Tamil Nadu-based Henri Tiphagne on behalf of AINNI:

The NHRC has, after considerable inactivity, called a meeting with civil society on 5 September 2023 in New Delhi.

The NHRC was a mute spectator to the gross human rights violations in Manipur since 3 May 2023. It is only after the chief justice of the Supreme Court of India spoke out on 20 July 2023 that the NHRC India belatedly issued a notice to the government of Manipur on 24 July 2023.

No visit to the state has been undertaken, information of which is in the public domain. The NHRC's silence and apathy on the egregious sexual violence against women from minorities and especially vulnerable groups, the latest example being the public sexual abuse and gang rape of women from the Kuki-Zo community in Manipur, has laid bare its lack of concern for women's human rights.

This is despite the NHRC's full commission having been convened on 23 May 2023. No report of the full commission has been made public, three months after the meeting.

The NHRC meeting with civil society has been called only a few days before the deadline for submitting a report to the Sub Committee of Accreditation (SCA) of the

Global Alliance of National Human Rights Institutions (GANRHI) regarding NHRC's accreditation. Its intention is clearly suspect.

It may be recalled that the NHRC's membership of the Global Alliance of National Human Rights Institutions (GANHRI) was deferred for a year in March 2023 due to it not being in compliance with the UN Paris Principles. These principles are the lowest common denominator for the running of national human rights institutions.

The meeting on 5 September is only a charade to tell the international human rights community that the Indian human rights NGO community is being consulted. The fact is that the community is being consulted nominally, on paper, as a token.

We call upon all responsible civil society representatives to disassociate with the NHRC, which is hosting a meeting of civil society representatives on 5 September 2023.

This hastily called meeting is obviously a 'box-ticking' exercise rather than a genuine attempt at dialogue and discussion with the large, vibrant human rights community in India.

This community in India has been so vibrant that for its universal periodic review (UPR) report to the UN Human Rights Council in 2022, it held over 4,000 meetings across the country, translating the UPR session into regional languages, bringing human rights (conversations) close to people on the ground at the community level and to the panchayat-level organisations, institutions, NGOs, academic classes and others.

The NHRC chair, Mr. Arun Mishra, did not enter into any dialogue or communication with AINNI.

Henri Tiphagne, All-India Network of NGOs and Individuals working with National and State Human Rights Institutions (AINNI)

# एनएचआरसी ने केंद्र से पाकिस्तान की जेल में बंद ओडिशा के सैनिक का पता लगाने को कहा

https://jantaserishta.com/local/odisha/nhrc-asks-centre-to-trace-odisha-soldier-lodged-in-pakistan-jail-2767401

भुवनेश्वर: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा केंद्र सरकार को इस मामले को पड़ोसी देश के साथ उठाने का निर्देश दिए जाने के बाद पाकिस्तान की जेल में बंद राज्य के एक युद्धबंदी (पीओडब्ल्यू) की वापसी की उम्मीद फिर से जगी है।आनंद पात्री, जो बंगाल रक्षा रेजिमेंट में सिपाही के रूप में कार्यरत थे, 1965 के भारत-पाकिस्तान युद्ध के दौरान लापता हो गए थे। वह भद्रक जिले के रहने वाले थे। आनंद के बेटे बिद्याधर का मानना है कि वह पिछले चार दशकों से अधिक समय से युद्धबंदी के तौर पर पाकिस्तान की जेल में बंद हैं। उन्हें 2003 में एक अखबार के प्रकाशन के माध्यम से अपने पिता के बारे में पता चला। तब से वह मदद के लिए हर दरवाजा खटखटा रहे हैं लेकिन कोई फायदा नहीं हुआ।

सुप्रीम कोर्ट के वकील और मानवाधिकार कार्यकर्ता राधाकांत त्रिपाठी ने मामले में तत्काल हस्तक्षेप की मांग करते हुए शीर्ष मानवाधिकार पैनल का रुख किया। त्रिपाठी ने तर्क दिया कि आनंद के परिवार के सदस्यों ने सरकारी अधिकारियों से कई अनुरोध किए लेकिन कोई फायदा नहीं हुआ। "पीओडब्ल्यू के परिवार के सदस्य, जो चीन के साथ 1962 के युद्ध और पाकिस्तान के साथ 1965 के युद्ध में लड़े और उसके बाद लापता हो गए, उन्हें तब से कोई कानूनी बकाया नहीं दिया गया है। सरकार उनका पता लगाने और उनके जीवन और स्वतंत्रता की देखभाल करने में गहरी दिलचस्पी नहीं ले रही है, "त्रिपाठी ने आनंद के जीवित कानूनी उत्तराधिकारियों के लिए पर्याप्त मुआवजे की मांग करते हुए कहा।

याचिका पर कार्रवाई करते हुए, एनएचआरसी ने गृह मंत्रालय (एमएचए) को लापता भारतीय सेना के जवान का पता लगाने के लिए तत्काल कदम उठाने का निर्देश दिया है। आयोग ने केंद्रीय गृह सचिव से शिकायतकर्ता/पीओडब्ल्यू के परिवार के सदस्यों को संबद्ध करने और उन्हें मामले में की गई कार्रवाई की जानकारी देने को कहा। 2006 में पाकिस्तान द्वारा रिहा किए गए कुछ भारतीय नागरिक कैदियों और युद्धबंदियों में अपने पिता को न पाकर बिद्याधर ने पहले गृह और विदेश मंत्रालय दोनों का रुख किया था। तब केंद्र ने सूचित किया कि इस नाम का कोई भी व्यक्ति किसी भी पाकिस्तानी जेल में बंद नहीं है। उन्होंने राष्ट्रपति द्रौपदी मुर्मू और प्रधानमंत्री नरेंद्र मोदी से भी अपील की कि अगर उनके पिता की मृत्यु पाकिस्तानी जेल में हुई है तो उन्हें मृत्यु प्रमाण पत्र दिया जाए।

# The National Human Rights Committee observes civil society ahead of the G20 summit; An unimpressed Ainni calls for a boycott GeoTv News

https://geotvnews.com/the-national-human-rights-committee-observes-civil-society-ahead-of-the-g20-summit-an-unimpressed-ainni-calls-for-a-boycott-geotv-news/

The All India Network of Non-Governmental Organizations and Individuals Working with National and Government Human Rights Institutions (AINNI) has appealed to civil society organizations to boycott the meeting of the National Human Rights Commission on 5 September.

Human rights activists suspect that the meeting was merely a cheating eye, as the committee has shown little interest in dealing with them over the past few years. The head of the National Human Rights Commission, retired Supreme Court Justice Arun Mishra, has also shown little interest in interacting with civil society organizations so far.

They claim that the September 5 meeting was described as an exercise in "checking the boxes" ahead of the G-20 summit in New Delhi, with the aim of misleading international delegates attending the conference about India's lamentable human rights record.

# एनएचआरसी ने केंद्र से पाकिस्तान की जेल में बंद ओडिशा के सैनिक का पता लगाने को कहा

https://jantaserishta.com/local/odisha/nhrc-asks-center-to-trace-odisha-soldier-jailed-in-pakistan-2764943

जनता से रिश्ता वेबडेस्क। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा केंद्र सरकार को इस मामले को पड़ोसी देश के साथ उठाने का निर्देश दिए जाने के बाद पाकिस्तान की जेल में बंद राज्य के एक युद्धबंदी (पीओडब्ल्यू) की वापसी की उम्मीद फिर से जगी है। आनंद पात्री, जो बंगाल रक्षा रेजिमेंट में सिपाही के रूप में कार्यरत थे, 1965 के भारत-पाकिस्तान युद्ध के दौरान लापता हो गए थे। वह भद्रक जिले के रहने वाले थे। आनंद के बेटे बिद्याधर का मानना है कि वह पिछले चार दशकों से अधिक समय से युद्धबंदी के तौर पर पाकिस्तान की जेल में बंद हैं। उन्हें 2003 में एक अखबार के प्रकाशन के माध्यम से अपने पिता के बारे में पता चला। तब से वह मदद के लिए हर दरवाजा खटखटा रहे हैं लेकिन कोई फायदा नहीं हुआ।

सुप्रीम कोर्ट के वकील और मानवाधिकार कार्यकर्ता राधाकांत त्रिपाठी ने मामले में तत्काल हस्तक्षेप की मांग करते हुए शीर्ष मानवाधिकार पैनल का रुख किया। त्रिपाठी ने तर्क दिया कि आनंद के परिवार के सदस्यों ने सरकारी अधिकारियों से कई अनुरोध किए लेकिन कोई फायदा नहीं हुआ। "पीओडब्ल्यू के परिवार के सदस्य, जो चीन के साथ 1962 के युद्ध और पाकिस्तान के साथ 1965 के युद्ध में लड़े और उसके बाद लापता हो गए, उन्हें तब से कोई कानूनी बकाया नहीं दिया गया है। सरकार उनका पता लगाने और उनके जीवन और स्वतंत्रता की देखभाल करने में गहरी दिलचस्पी नहीं ले रही है, "त्रिपाठी ने आनंद के जीवित कानूनी उत्तराधिकारियों के लिए पर्याप्त मुआवजे की मांग करते हुए कहा।

याचिका पर कार्रवाई करते हुए, एनएचआरसी ने गृह मंत्रालय (एमएचए) को लापता भारतीय सेना के जवान का पता लगाने के लिए तत्काल कदम उठाने का निर्देश दिया है। आयोग ने केंद्रीय गृह सचिव से शिकायतकर्ता/पीओडब्ल्यू के परिवार के सदस्यों को संबद्ध करने और उन्हें मामले में की गई कार्रवाई की जानकारी देने को कहा। 2006 में पाकिस्तान द्वारा रिहा किए गए कुछ भारतीय नागरिक कैदियों और युद्धबंदियों में अपने पिता को न पाकर बिद्याधर ने पहले गृह और विदेश मंत्रालय दोनों का रुख किया था। तब केंद्र ने सूचित किया कि इस नाम का कोई भी व्यक्ति किसी भी पाकिस्तानी जेल में बंद नहीं है। उन्होंने राष्ट्रपति द्रौपदी मुर्मू और प्रधानमंत्री नरेंद्र मोदी से भी अपील की कि अगर उनके पिता की मृत्यु पाकिस्तानी जेल में हुई है तो उन्हें मृत्यु प्रमाण पत्र दिया जाए।